

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 2564**  
(TO BE ANSWERED ON THE 24<sup>th</sup> March 2025)

**ESTABLISHMENT OF DRONE SCHOOLS**

2564. DR. KALPANA SAINI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of drone schools established or proposed to be established by Government in view of the demand for drone pilots across the country;
- (b) whether Government is running any special grant or incentive scheme for drone training and if so, the details thereof;
- (c) whether Government is formulating any national policy to promote research and development in drone technology; and
- (d) the steps being taken by Government to promote the use of drones in agriculture, disaster management and tourism in the State of Uttarakhand, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) The Government has facilitated the establishment of Remote Pilot Training Organisations (RPTOs) in the Country. Any person (private/individual/Government Organisations) can apply and obtain authorisation of RPTO in accordance with the Drone Rules, 2021 and Drone Training Circular issued thereunder

Presently, there are 164 authorised RPTOs in the country, of which 24 are Government RPTOs. The Directorate General of Civil Aviation (DGCA) issues RPTO authorisations on compliance of requirements stipulated in Drone Rules 2021 for imparting remote pilot training and issuing Remote Pilot Certificate (RPC).

- (b) There is no such grant or incentive scheme run by Ministry of Civil Aviation.
- (c) There is no such proposal under consideration of Ministry of Civil Aviation.
- (d) Central Government has taken the following steps to increase the usage of

drone technology across the country in various sector, including agriculture disaster management and tourism in Uttarakhand:-

- i. Notified the liberalized Drone Rules, 2021 on 25th August 2021.
- ii. Notified the Production Linked Incentive (PLI) scheme, to promote manufacturing of drones and drone components in India
- iii. Published the Certification Scheme for Unmanned Aircraft, 2022 to establish a global certification and accreditation framework for drones that would scale, with appropriate safeguards, the commercial application of various drone technologies.
- iv. Drone Rules, 2021 have been amended eliminating the mandatory requirement of passport for the RPC as well as registration and de-registration/transfer of drone. Now, a government issued proof of identity and a government issued proof of address i.e. Voter ID, Ration Card or Driving License can now be accepted for RPC, registration and de-registration or transfer of drones.
- v. No permission is required in green zones. Permission of concerned Air Traffic Control (ATC) is required for operating drones in yellow zone. Permission of Ministry of Civil Aviation and the concerned red zone owners would be required for operating drones in red zone.
- vi. Directorate General of Civil Aviation (DGCA) has issued a total of 101 Type Certificates to different Unmanned Aircraft System (UAS) models on the basis of their purpose. Out of these, 70 models are for agriculture.

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